

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP (IB) No. 87/Chd/Hry /2023

IN THE MATTER OF:

Ashwani Mehta

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. APS Madaan, Advocate

For the SBI : Mr. Pulkit Goyal, Advocate

For the RP : Ms. Swati Saluja, Advocate

For the Objector/
Unsecured Creditor : Mr. G.S. Sarin, PCS

ORDER

Rejoinders have been filed by the RP to the objections filed by the Financial Creditor i.e. Bank of India vide Diary No. 811/4 dated 26.04.2024 and to the objections filed by unsecured creditor vide Diary No. 811/6 dated 04.06.2024. The same are taken on record. List the matter for arguments on 20.08.2024.

-sd-
(ASHISH VERMA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM